



2026:AHC-LKO:22284

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 948 of 2026

Satyam Pandey

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy., Home, Lko.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Gaurav Shukla, Suyash Shukla
Counsel for Opposite Party(s)	:	G.A.

Court No. - 28

HON'BLE RAJEEV BHARTI, J.

Supplementary affidavit filed by the applicant is taken on record.

Heard learned counsel for the applicant and learned AGA for the State and perused the record.

This is first bail application filed on behalf of the applicant who is involved in Case Crime No. 438 of 2025, under Sections 61(2), 319(2), 318(4), 338, 336(3), 340(2) B.N.S., Police Station Gazipur, District Lucknow.

Learned counsel for the applicant submits that the applicant is innocent and he has been falsely implicated in the present case. He further submits that the applicant is not named in the FIR. At the time of arrest, the arrest memo of the accused categorically records that there were no injuries on his body. CCTV footage of the premises from where the applicant has been arrested, shows that the arresting of the applicant has been done on 3.1.2026 at 01.10 pm, however, in utter disgrace to the legal system, police are showing fake arrest at some other time and moreover, the fake arrest memo is also prepared in this matter, which is classical example of tainted and manipulated investigation.

It is further submitted that the applicant has no previous criminal history and he is in jail since 03.01.2026. There is no possibility of the applicant of fleeing away after being released from jail or tampering with the

prosecution witnesses. He undertakes that in case the applicant is enlarged on bail, he shall not misuse the liberty of bail.

Learned A.G.A. has opposed the prayer for bail.

From the record, it transpires that this Court vide order dated 23.2.2026 had directed the State authorities to place on record the factual position with regard to the allegations made against the police officials. In compliance thereof, the personal affidavits of the Additional Chief Secretary, Home, Govt. of U.P., the Commissioner of Police, Lucknow and the Director General of Police, Lucknow have been filed on behalf of the State authorities, which are taken on record. Though an inquiry report dated 19.3.2026 was submitted in the office of D.G.P., but upon its consideration, certain deficiencies were noticed by the office of D.G.P. and further directions have been issued to conduct a detailed inquiry on certain points by an officer not below the rank of Deputy Commissioner of Police. It has also been brought on record that the investigation of the present case has been transferred to the Crime Branch and entrusted to an officer of the rank of Assistant Commissioner of Police.

Having considered the submissions advanced by learned counsel for the parties, the material available on record and the fact that the inquiry into the allegations against the police officials is still underway and would take some time to conclude, this Court is of the view that liberty of the applicant cannot be kept in abeyance indefinitely, particularly, when the investigation has already been transferred to an independent agency. Thus, without expressing any opinion on the merits of the case, this Court is of the view that it is a fit case for enlarging the applicant on bail.

Accordingly, the bail application is **allowed**.

Let the applicant- **Satyam Pandey** involved in the aforesaid case crime number be released on bail in the aforementioned case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of Magistrate/Court concerned, subject to following conditions:-

(i) the applicant shall not tamper with the prosecution evidence;

(ii) the applicant shall not pressurize the prosecution witnesses;

(iii) the applicant shall appear on each and every date fixed by the trial Court, either personally or through his counsel.

Any other condition(s) which the trial court/concerned court may deem fit and proper, in the circumstances of the case, may also be imposed.

It is clarified that the observations made in this order are confined to the present bail application and shall have no bearing on the merits of the trial.

Further, so far as the inquiry with respect to the allegations against the police officials is concerned, it is expected that the inquiry shall be conducted by the State authorities fairly and independently and the same shall be concluded expeditiously, preferably, within a further period of three weeks.

(Rajeev Bharti,J.)

March 30, 2026

Shravan